

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308

CA-448/2019

IN

IB-358(ND)/2018

IN THE MATTER OF:

M/s. Alpfly Pvt. Ltd.

.... Petitioner/Applicant

Order u/S. 10 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 11.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Imran Ali, Adv.

For the Respondent :

ORDER

CA-448/2019

The parties are directed to comply with the order dated 30.05.2024 and 11.06.2024 within one week.

List the matter **on 31.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)